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## CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

O.A.No.060/00719/2014 & M.As.No.060/01188/14, 00852/2015

Decided on: 03.09.2015

# CORAM: HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER

- 1. Hira Singh, son of Pritam Singh, son of Phool Singh, resident of Village Alipur Arain, Tehsil and District Patiala.
- 2. Ravinder Kaur, daughter of late Kauljit Singh, resident of Village Alipur Arain, Tehsil and District Patiala.
- 3. Desa Singh, son of Bir Singh, resident of Village Alipur Arain, Tehsil and District Patiala.

**Applicants** 

#### Versus

- 1. Union of India though the Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
- 2. Deputy Chief Mechanical Engineer (R&T), DMW, Patiala.
- 3. The Personal Officer, DMW, Patiala.
- 4. The Chief Administrative Officer, DMW, Patiala.

Respondents

Present: Mr. Prashant Bansal, counsel for the applicant in OA & MA 1188/2014 Mr. G.S.Sathi, counsel for the respondents

# ORDER HON'BLE MRS. RAUWANT SANDHU, MEMBER (A)

1. When the matter came up for consideration, learned counsel for the applicant stated that he wished to withdraw the present OA and sought liberty to file afresh with better particulars. Allowed accordingly.

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### (OA.No.060/00719/2014 & MAs No.060/01188/14 & 00852/2015)

2. MAs No.060/01188/2014 & 00852/2015 also stand disposed of accordingly.

(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER

B. A. Ag Eawal (DR. BRAHM A. AGRAWAL) JUDICIAL MEMBER

Place: Chandigarh Dated: 03.09.2015

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